

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 102/MP/2026**  
**Along with IA No. 46/2026**

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Dulanga mine for the period from 1.4.2024 to 31.3.2029

Petitioner : NTPC Limited

Respondent(s) : BSPHCL and 7 others

Date of hearing : **7.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Ms. Pragya Pushkar, Advocate, NTPC

**Record of Proceedings**

The matter was called out for a hearing '*on admission*' through a virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the input price of coal supplied from Dulanga mine for the 2024-29 tariff period from 1.4.2024 to 31.3.2029, and requested that the matter be admitted. She further submitted that an IA No. 46 of 2026 has been filed for the substitution of the name of the Petitioner company from '*NTPC Limited*' to '*NTPC Mining Limited*' and the necessary documents have been placed on record.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Admit the Petition and issue notice to the Respondents.
- b) The Petitioner to file the following additional information, on affidavit, on or before **15.5.2026**, after serving a copy to the Respondents:
  - i. *Justification for applying the annual escalation rate of 5.25% on the base O&M expenses for the year 2023–24 under Regulation 46(1)(b), which is*



*applicable only to lignite-based integrated or basket mines, instead of Regulation 46(1)(a) of the 2024 Tariff Regulations, in the context of the present coal mine;*

- ii. Justification, along with supporting documents, for Annual Charges of Agency(ies) other than the Mine Developer and Operator (MDO) claimed based on actual expenses for the year 2023-24 and escalated at 5.25% per annum for subsequent years;*
- iii. Substantive documents, along with a soft copy (in Excel format with formulas and linked cells), containing detailed month-wise computation of the escalation factor and the mining fee claimed;*
- iv. Copy of the agreement executed with the MDO for the integrated coal mine, along with a soft copy in MS Word format;*
- v. Detailed information delineating the scope of work under the Petitioner's responsibility, the scope assigned to the MDO, and a clear distinction between facilities provided by the Petitioner and those created by the MDO;*
- vi. Justification for the variation in the projected amount deposited in the Escrow Account across different financial years (FY 2024 - FY 2029), particularly where mine closure falls within the scope of both the Generating Company and the MDO;*
- vii. Status and details of the True-Up Petition, if filed, for input coal price for the tariff period 2019–24;*
- viii. Copy of the original Investment Approval (IA) and Revised Cost Estimate (RCE), duly approved by the Petitioner's Board of Directors, along with an item-wise detailed break-up in conformity with Tariff Form-B as per the 2024 Tariff Regulation, including applicable formulae and proper linkage, to be submitted in Excel format;*
- ix. Justification for variation between item-wise and total cost in original IA and RCE, if any;*
- x. Details, along with justification, of the relevant heads under which the additional capitalisation works are covered in the IA/RCE, and submission of approval for any cost increase, if applicable.*

c) The Respondents to file reply by **15.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.6.2026**.

4. As regards the IA No. 46/2026 filed by the Petitioner seeking a change of its name from NTPC Limited to NTPC Mining Limited, the same was taken on record and allowed. Accordingly, the IA No. 46/2026 stands disposed of.

5. The Petition shall be listed for hearing on **16.7.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

